

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - I**

ITEM No.105  
C.P.(IB)/1(AHM)2024

**Proceedings under Section 9 IBC**

**IN THE MATTER OF:**

Technio Business Solutions Pvt.Ltd  
V/s  
Ancare Management Private Limited

.....Applicant

.....Respondent

**Order delivered on 08/05/2024**

**Coram:**

**Mr. Shammi Khan, Hon'ble Member(J)**  
**Mr. Sameer Kakar, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : Ms. Manali Jain, Advocate  
For the Respondent : None

**ORDER**

Again today, none has appeared on behalf of the respondent, nor has any reply been filed, despite the last opportunity given on the last date of hearing on 29.04.2024 for an extended period of seven days.

Since the respondent is not appearing despite due service nor filing any reply from the last two consecutive dates. Therefore, the respondent is proceeded **ex parte**.

Learned Counsel for the applicant is directed to file a written submission along-with proof of relevant extracts of Form GSTR-1 and Form GSTR-3B filed under the provisions of the relevant laws qua of deposit of GST, Audited Balance Sheet for the Financial Year 2022-2023 of the Applicant as well as of Respondent, Bank A/c Statement of relevant period showing no amount un-paid invoices received and proof of delivery of Demand Notice upon the Respondent by Registered Post in the matter, within a period of seven days, from the date of this order.

Re-list on 10.06.2024.

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**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

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**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**